

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 345/AT/2024**

Subject : Petition under Section 63 read with Section 79 of the Electricity Act, 2003 seeking adoption of transmission charges payable by Central Transmission Utility of India Limited/Respondent No.1 for implementation of the “Transmission Scheme for Integration of Tumkur – II REZ in Karnataka” by the Petitioner.

Petitioner : Tumkur-II REZ Power Transmission Limited (TRPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

**Petition No. 347/TL/2024**

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 seeking transmission licence for Tumkur-II REZ Power Transmission Limited.

Petitioner : Tumkur-II REZ Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Biju Mattam, Advocate, TRPTL  
Ms. Ankita Bafna, Advocate, TRPTL  
Ms. Lavanya Panwar, Advocate, TRPTL  
Shri Jai Lal, Advocate, TRPTL  
Shri Pawan Singh, Advocate, TRPTL  
Shri Nishant Kumar, Advocate, TRPTL  
Shri Gaurav Pathak, Advocate, TRPTL  
Shri Arun Lal, Advocate, TRPTL  
Shri Akshaya Lal, Advocate, TRPTL  
Shri Vivek Trivedi, TRPTL  
Shri Pratap Singh, TRPTL  
Shri Shashank Singh, RECPDCL  
Shri Ritam Biswas, RECPDCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petitions had been filed for the adoption of transmission charges in respect of “Transmission Scheme for Integration of Tumkur-II REZ in Karnataka” (‘the Project’) discovered pursuant to the tariff

based competitive bidding process and for the grant of a transmission licence for establishing the Project.

2. The representative of the Respondent, CTUIL, submitted that CTUIL has already given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

3. Considering the submissions made by the Petitioner and CTUIL, the Commission ordered as under:

(a) The Petitioner to implead Designated ISTS Customers and beneficiaries of Southern Region as a party to the Petition and file a revised memo of parties within three days;

(b) Admit and issue notice to the Respondents, including the impleaded Respondents as above, subject to just exceptions; and

(c) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

4. Subject to the above, the order was reserved in Petition No. 347/TL/2024, whereas Petition No. 345/AT/2024 will be listed for hearing on 10.12.2024.

**By order of the Commission,**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**